GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 350

TO BE ANSWERED ON THE 19TH JULY, 2022/ASHADHA 28, 1944 (SAKA)

NATIONAL REGISTER OF CITIZENS

350. SHRI ABDUL KHALEQUE:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government is aware of the report that the Supreme Court monitored final NRC list published on 31.08.2019 is provisional;

(b) if so, the details thereof;

(c) whether the Government considers this list to be the final one, if so, the details thereof and if not, the reasons therefor; and

(d) the reasons for not starting the process of appeal and rejection slip?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI)

(a) to (d): On the directions of the Hon'ble Supreme Court, the supplementary list of inclusions and exclusions for National Register of Citizens (NRC), Assam have been published on 31st August, 2019. The Hon'ble Supreme Court has directed the State Coordinator of NRC, Assam to enact an appropriate security regime on lines similar to the security regime provided for Aadhaar data and only thereafter the list of inclusions and exclusions shall be made available to the State Government, Central Government and Registrar General of India. Any person who is not satisfied with the outcome of the decisions of the claims and objections under supplementary list as per Clause 7 of the Schedule appended to the Citizenship Rules, 2003 may prefer an appeal before the designated Foreigners Tribunals within a period of 120 days from the date of such order.

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